

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,  
1942

CRL. APPEAL NO. 1197 OF 2018  
(AGAINST THE JUDGMENT PASSED IN S.C. NO. 219 OF 2013 ON  
THE FILES OF HON'BLE 2ND ADDITIONAL SESSIONS COURT,  
ERNAKULAM DATED 14-9-2018)

PETITIONER/ACCUSED NO.2

ANILKUMAR @ CAPE ANI,  
AGED 42 YEARS,  
S/O.THANKAPPAN,  
THACHANKERI HOUSE  
MARUTHAMKUZHI,  
KANJIRAMPARA KARA  
SASTHAMANGALAM VILLAGE,  
THIRUVANANTHAPURAM.

BY ADVS.R.ANIL - A.461

V.B.SUJESH MENON

T.ANILKUMAR

THOMAS ABRAHAM

THOMAS SABU VADAKEKUT

RESPONDENT

STATE OF KERALA, REPRESENTED BY THE  
PUBLIC PROSECUTOR, HIGH COURT OF KERALA,  
ERNAKULAM, KOCHI-682031.

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS CRL.APPEAL HAVING COME UP FOR ADMISSION ON  
30.04.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**V.G.ARUN, J.**

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**Crl.Appeal No. 1197 of 2018**  
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**Dated this the 30<sup>th</sup> day of April, 2020.**

**ORDER**

The learned counsel for the petitioner submits that the matter was heard at length and in fact was reserved for orders on 23.04.2020. The submission is recorded. Post on 08.05.2020.

**V.G.ARUN  
JUDGE**

VV/30.4.2020